

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 30 of 2013**

Dated : 5<sup>th</sup> April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NHDC Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s):**

**Counsel for the Respondent(s): Mr. G. Umapathy for R.2**

**ORDER**

The learned counsel for the Respondent raises some question about the maintainability, since the impugned order which is passed in the Review Petition is not appealable. The learned counsel for the Appellant seeks some time for clarification on this question.

Post the matter for hearing on **12.4.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ak/vt